

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

CP No.17/241/HDB/2024
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Dr. Mudumala Issac Abhilash

...Petitioner

AND

Doctor Thoughts Pvt Ltd & 04 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned PCS Mr Manoj Kumar, for petitioner present physically.

Supplementary List

IA (CA) No. 99/2024

Learned PCS Mr Manoj Kumar Koyalkar, for applicant present through Video Conference.

Learned Counsel Mr Rithesh, for respondent present physically

Since it is stated that post filing of this application there were certain changes made in the Company Petition, let the applicant serve fresh copy to the other side. A brief counter limiting to the interim relief only, and also the record showing status of the shareholding of both sides with relevant records be filed by 19.04.2024.

Regarding the payments made expenditure incurred by the first respondent on daily, weekly and monthly basis. Call on 19.04.2024 along with main company petition.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)